

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT NO.III

C.P. 822/2016

IN THE MATTER OF:

M/s. Kaledio Implex (P) Limited & Ors.

PETITIONER

SECTION :

Under Section 391 & 394

Order delivered on 31.7.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/applicant : Mr. Tariq Muneer, Advocate

For the Respondents : -

ORDER

Learned Counsel for the petitioner is present. As per the directions given in the previous order of this Tribunal, the petitioner was given an opportunity to file the Valuation Report in support of the share exchange ratio along with an affidavit in terms of Rule 24 of the Companies (Compromise, Arrangement and Amalgamation Rules, 2016). The said report has been filed and the same is taken on record.

Heard, order reserved.

Sd/-

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

Surjit
31.7.2017